17.40 hrs.

Title: Discussion of the Constitution Scheduled Castes Orders (Amendmnet) Bill, 2001 (Not concluded)

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. सत्यनारायण जटिया) : महोदय, मैं प्रस्ताव करता हूं -

> "कि संविधान (अनुसूचित जातियां) आदेश, 1950, संविधान (अनूसुचित जातियां) (संघ राज्यक्षेत्र) आदेश, 1951, संविधान (जम्मू-कश्मीर) अनुसूचित जातियां आदेश, 1956, संविधान (दादरा और नागर हवेली) अनुसूचित जातियां आदेश, 1962 और संविधान (पांडिचेरी) अनुसूचित जातियां आदेश, 1964 का और संशोधन करने वाले विधेयक पर विचार किया जाए। "

â€¦ (व्यवप धान)

श्री अमर राय प्रधान (कूचबिहार) : महोदय, माननीय मंत्री जी छोटे-छोटे बिल लेकर सदन में उपस्थिति होते हैं। कम्प्रिहैंसिव बिल लाने के लिए चर्चा हुई है और एससी और एसटी के लिए तो अभी तक नहीं लाए हैं। â€¦ (व्यवधान)

डॉ. सत्यनारायण जटिया : महोदय, संविधान अनुसूचित जातियां आदेश (संशोधन) विधेयक, 2001 को माननीय अध्यक्ष, लोक सभा द्वारा श्रम एवं कल्याण संबंधी स्थायी समिति को जांच व रिपोर्ट के लिए भेजा गया था। समिति ने इस विधेयक को विस्तृत जांच एवं विचार-विमर्श के पश्चात्, प्रक्रियाओं के अनुरुप ठीक पाया एवं दिनांक 17.05.2002 को लोक सभा में प्रस्तुत किया तथा उसी दिन राज्य सभा के पटल पर भी रखा गया ।

संविधान के अनुच्छेद 341 के उपबंधों के अनुसार अनुसूचित जातियों को किसी विशिट राज्य/ संघ राज्य क्षेत्र के संबंध में ही विनिर्दिट किया जा सकता है। इस ि वधेयक में 18 राज्यों से संबंधित कुल 81 प्रस्ताव विभिन्न जातियों को अनुसूचित जातियों की सूची में सम्मिलित करने, सूची से निकालने तथा अन्य संशोधन (परि वर्तन) करने के संबंध में हैं। इसमें 8 प्रस्ताव नई जातियों के समावेश, 24 प्रस्ताव जातियों के अपवर्जन तथा 49 प्रस्ताव अन्य संशोधन के बारे में हैं । श्रम एवं कल्याण संबंधी स्थायी समिति ने इस विधेयक को स्वीकार करने के अलावा कुछ अन्य जातियों को अनुसूचित जाति की सूची में सम्मिलित करने की भी अनुशंसा की है । इस संबंध में सरकार स्वीकृत प्रक्रियाओं के अनुसार कार्रवाई कर रही है। वर्तमान में सिर्फ 81 जातियों का प्रस्ताव ही सरकार ने इस सदन में अनुमोदन के लिए रखा है।

इस संबंध में मुझे यह बताते हुए हर्ा हो रहा है कि इसी प्रकार के दो अन्य विधेयक अर्थात् संविधान (अनुसूचित जातियां) आदेश (संशोधन) विधेयक, 2002, जो कि आठ जातियों के संबंध में उड़ीसा, पंजाब एवं पश्चिम बंगाल की अनुसूचित जाति की सूची में संशोधन के लिए थे तथा संविधान (अनुसूचित जातियां एवं अनुसूचित जनजातियां) आदेश (संशोधन) विधेयक, 2002, जो कि मध्य प्रदेश एवं महाराट्र राज्य के उन अनुसूचित जाति व जनजातियों के बारे में हैं, जिनको सरदार सरोवर परियोजना के कारण गुजरात में विस्थापित होना पड़ा तथा गुजरात राज्य की अनुसूचित जाति एवं अनुसूचित जनजाति की सूची में परिवर्तन के बारे में है, को संसद, मई, 2002 में पारित कर चुकी है।

इस विाय में यह बताना उचित होगा कि इस समय अनुसूचित जातियों की सूची में शामिल करने के लिए राज्य सरकारों के पास कुल 364 प्रस्ताव लम्बित हैं, इसके अतिरिक्त 52 प्रस्ताव राट्रीय अनुसूचित जाति व जनजाति आयोग को प्रक्रियाओं के अनुरुप भेजे गए हैं। इस विाय में सरकार आवश्यक कार्रवाई प्रक्रियाओं के अनुरुप कर रही है।

इस विधेयक के पारित हो जाने के पश्चात् विधेयक में उल्लिखित जातियां अनुसूचित जातियों की सूची में सम्मिलित हो जायेंगी तथा अन्य परिवर्तन जिन्हें संबंधित राज्य सरकार, भारत के महारजिस्ट्रार तथा राट्रीय अनूसूचित जाति एवं अनुसूचित जनजाति आयोग ने अनुमोदित कर दिया है, उनको संबंधित संविधान अनुसूचित जाति आदेश में सम्मिलित कर लिया जाएगा । धन्यवाद ।

MR. CHAIRMAN: Motion moved:

> "That the Bill further to amend the Constitution (Scheduled Castes) Order 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962 and the Constitution (Pondicherry) Scheduled Castes Order, 1964, be taken into consideration."

SHRI K.H. MUNIYAPPA (KOLAR): Mr. Chairman, Sir, thank you for giving me an opportunity to participate in the Constitution Scheduled Castes Orders (Amendment) Bill, 2001. Eighteen States have sent the names of the castes, which have been already mentioned, to be added in to the list of Scheduled Castes. People who are backward socially, educationally and economically have to be taken care of. This is a constitutional duty under the democracy. We are not objecting to the inclusion of these castes in to the list of Scheduled Castes. But I want a clarification from the hon. Minister. As per the census of 2001, what is the total population of Scheduled Castes and Scheduled Tribes in this country? I would like to know whether the Government is thinking about providing facilities on the basis of ratio of population. Have you identified that?

Based on the past census, may be that of the 1961 census or the 1971 census, the Government of India has recognised that the population of the Scheduled Castes is 15 per cent and the Scheduled Tribes population is 7.5 per cent If that is the case, the total comes to 22.5 per cent. As per my knowledge, today the Scheduled Castes population is 20 per cent and that of the Scheduled Tribes population is 10 per cent. The total population of Scheduled Castes and the Scheduled Tribes today is 30 per cent. But the facilities are available only to 22.5 per cent people of this country. What steps has the Government of India taken to increase the facilities to these

people? It is an old thing to say that their population is only to the extent of 22.5 per cent. I cannot blame only one Government because the other Governments were also there.

What is the budget provision made in this regard? I want to know from the hon. Minister about this. He is a very dynamic Minister. He is a less-talking and more-working Minister. I think so. But Mr. Minister, what are you doing? What is the total budget allocated to this section of the people of this country? How much amount is spent for the welfare of the 30 per cent population of this country?

There is another important thing which I would like to mention here. Mahatma Gandhi said in one AICC session before Independence that freedom is not to rule this country but it is meant to save the poor people of this country, the last person who is a citizen of India; it is meant to give him shelter, food and also all the facilities. That is the main aim. We have to live in the society with respect and dignity. We have to give all the facilities to these people. That is our motto. That is why we wanted freedom. After achieving Independence, when the Prime Minister Pandit Jawaharlal Nehru was there, he indicated that the last person should get justice. Of course, the Congress Government was there for a long time. After getting instructions from Mahatma Gandhi, Pandit Jawaharlal Nehru appointed a Drafting Committee under the chairmanship of Dr. B.R. Ambedkar. He submitted the draft Constitution to the President of India. But after a lapse of fifty years, we have not made any proper plan to solve the problem when compared to China.

I would like to mention one thing here. In 1965, we fought against China and, in a way, we won the war. But what happened? They had taken a decision to have one child in a family. Today, their position is well economically, industrially at the international level. In all the fields, they are ahead of us. They are competing with the veto-power-countries like Japan, Germany, France, Britain, America and Russia. What is the situation in this country? We are increasing the population of this country which has exceeded one hundred crore. So, the plans are not properly implemented. We could not achieve the desired results without any proper plan in respect of family planning etc. in this country. The fact is that all the political parties are not ready for it.

The BJP was very much eager to solve this problem in the early days. But even the BJP is now giving up its plans and programmes. It is also trying to survive and rule this country. Its thinking is for how many years it can be in power. But history will remind the people of this country what the political parties are doing to meet out justice to the innocent people of this country; what injustices are done to such people. We should never forget about that aspect. There may be different political parties like the Congress and the BJP. But we have all to unite on this particular issue. We have to solve this problem. Then only India can come first in the world. The important point is that we have got very good scientists and skilled persons.

India is advancing in many fields. We have developed the capacity to launch satellites indigenously. In the field of information technology also, India is leading in the world and we have information technology giants like Infosys in our country. Even in respect of population also, we are leading and we are next only to China in the world. But population explosion is the biggest problem in our country. So, we have to control the growth of population. Mahatma Gandhiji once said that until and unless we are able to provide all the facilities to the poorest of the poor, the poor farmers, agricultural labourers etc., India will not become *Ram Rajya*. We, all the political parties, are promising so many things to the people in our manifestos at the time of elections, but we do not implement our promises; whichever party may be ruling the country, we are not fulfilling the promises made to the people in our manifestos. I have mentioned this point while speaking during the Special Session of Parliament which was convened to celebrate 50 years of our Independence. So, unless we implement our manifestos properly, our country will not become strong.

Sir, Pakistan is a small country, but they are threatening us. We are not able to solve the problem of cross-border terrorism. We are not able to stop terrorist activities in our country. What is our image at the international level today? The Americans are playing their games just to have shelter for their Army in Pakistan. This is unfortunate. When Shrimati India Gandhi was the Prime Minister of our country, she was very brave and she fought a successful war with Pakistan. What was the dignity and image of our country at the international level during the regime of Pandit Nehru and Indira Gandhi and what is our image today? I am not commenting on any political party. The point is, we must regain our dignity and image at the international level.

As far as this Bill is concerned, it is not enough if we add some communities in the List of Scheduled Castes. We have to think as to how we can improve their standard of life and make our country strong. What is the BPL population of our country? It is more than 50 per cent. We are making Five-Year Plans, but we are not able to achieve progress, whereas some small countries, which have got Independence after India achieved freedom, are ahead of us. For example, China, which has more population than us, is very strong in all the fields and is ahead of us at the international level. A small country like Pakistan is threatening us now.

With regard to providing education facilities to the Scheduled Castes, I have suggested in the Consultative Committee also that *Navodaya Vidyalayas* should be started in every district of the country. It is worth spending

money in opening such schools all over the country. I would plead with the hon. Minister to give importance to the education of the Scheduled Castes so that they come up in the society. The Scheduled Caste parents are illiterate and they are earning their livelihood by doing manual labour. They are unable to send their children to schools and they are taking them to do manual labour in the farms. So, the Government should provide educational facilities to such children. We have passed many Constitution Amendments, but they are not enough. We have to go deep into the villages to see their living conditions, understand their problems and launch appropriate schemes for their upliftment. The children of teachers who are teaching in rural schools are sent to schools in towns. Why are the children of agricultural labourers and agriculturists staying there? It is because there are no proper facilities available in the rural areas. Shri Rajiv Gandhi started Blackboard Schools. Like that, we have to make a provision for houses for the teachers at places where they are teaching. There must be a provision for the houses for them. All facilities should be given to them. Both in the morning and in the evening, the buses should start from the remotest village to the district headquarters and the taluka headquarters. Then, there would be no need for them to send their children to the towns where better facilities are available. There is migration of well-to-do people, the teachers and the educated people to the towns. The poor farmers and agricultural labour stay in the villages. This problem has to be sorted out. The gap between the rich and the poor has to be bridged.

Now, I would like to mention about the North-Eastern States. A Tribal Development Committee was formed. That Committee has submitted its Report about the tribal development and the problems being faced in the North-Eastern Region. The action on that Report has not yet been completed.

Finally, I would urge upon the hon. Minister that immediate relief should be made available as per the ratio of population. The facilities should reach the people irrespective of their castes. There are weaker sections, backward classes and other categories. The hon. Minister should take the ratio as per the Census of 2001. This has to be corrected.

श्री रतन लाल कटारिया (अम्बाला) : सभापति जी, मैं माननीय मंत्री जी का धन्यवाद करते हुये इस बिल का समर्थन करने के लिये खड़ा हुआ हूं कि इनके नेतृत्व में एक के बाद एक अनुसूचित जाति एवं अनुसूचित जनजाति के लोगों के कल्याण के लिये क्रान्तिकारी कदम उठाये गये हैं।

सभापति जी, पिछली बार भी जब इस प्रकार का एक बिल आया था, उसके माध्यम से कुछ जातियों का समावेश किया गया था लेकिन कुछ जातियां ऐसी थीं जिन्हें किन्हीं कारणो से शामिल होने से रोक दिया गया था क्योंकि किसी में प्रोनन्सिएशन की कमी थी जिसके परिणास्वरूप वह हक उन्हें नहीं मिल रहा था। मेरा निवेदन है कि अनुसूचित जाति और अनुसूचित जनजाति के लोगों को वह हक मिलना चाहिये।

सभापति जी, आज से दो साल पहले पंजाब में एक विचित्र स्थिति एक महिला मंत्री को लेकर पैदा हुई थी। महिला मंत्री श्रीमती सन्धू रामदासिया जाति से संबंध रखती थी लेकिन संविधान की धारा 341 और 342 के अंतर्गत रविदासी शब्द लिखा होने के कारण हाई कोर्ट ने उनका चुनाव रद्द कर दिया। एक प्रकार से यह ि वसंगति थी जिसे भारत सरकार ने दूर किया। मैं इसके लिये माननीय मंत्री जी को धन्यवाद देना चाहता हूं। इसी तरह मेरे लोक सभा क्षेत्र में एक होनहार बालक बल वीर सिंह रामदासिया था. वह आगे पढ़ना चाहता था। वह एडीशनल कलेक्टर से जाति सर्टिफिकेट लेने के लिये गया लेकिन उसे कहा गया कि रामदासिया का सर्टिफिकेट नहीं मिल सकता क्योंकि संविधान की धारा 341 और 342 में रविदासी लिखा हुआ है। वास्तव में रविदासी है जो डायलेक्ट यूज कर के कहा गया, तो रामदासिया भी कह सकते हैं।

18.00 hrs.

इस तरह की जो एनोमोलीज थीं, उन सबको सरकार ने दूर किया। इतना ही नहीं, भारत सरकार अपने चार साल के कार्यकाल में तीन कांस्टीट्यूशनल अमैन्डमैन्ट लाई। लेकिन श्री देवेगौड़ा जी की सरकार के समय में कांग्रेस पार्टी उनकी सरकार का समर्थन कर रही थी, उस सरकार के समय में दलितों के हितों पर कुठाराघात करने वाले ओ.एम्स. एक के बाद एक जारी हुए। जिनके परिणास्वरूप उस शासन में दलितों की नौकरियां छीन ली गई। दलितों के बैकलॉग का अधिकार छीन लिया गया। दलितों का कैरी फॉरवर्ड का सिस्टम छीन लिया गया। मैं भारत के प्रधान मंत्री श्री अटल बिहारी वाजपेयी जी को धन्यवाद देना चाहूंगा कि उन्होंने अपने कार्यकाल के अंदर भारत की संसदâ€¦(व्यवधान)

SHRI KODIKUNNIL SURESH (ADOOR): Why did they not allow Shri K.R. Narayanan the second-term?...(*Interruptions*)

श्री रतन लाल कटारिया : सभापति महोदय, सभी राजनीतिक दलों का एक तीन दिवसीय सम्मेलन आदरणीय प्रधान मंत्री जी ने बुलाया और सभी दलों के सांसदों के विचार लिये कि what are the difficulties the Scheduled Castes and Scheduled Tribes of this country are facing? उन सभी डिफिकल्टीज को दूर करने के लिए एक ड्राफ्ट रिजोल्यूशन बना और उस ड्राफ्ट रिजोल्यूशन को लेकर एक के बाद एक उन सभी डिफिकल्टीज को दूर किया जा रहा है।

सभापति महोदय : छः बज गये हैं और अभी इस विधेयक पर बोलने वाले काफी माननीय सदस्य हैं। अगर हाउस की सहमति हो तो समय आगे बढ़ाया जाए अथवा इसे कल जारी रखा जाए।

श्री रामजीलाल सुमन(फिरोजाबाद) : सर, इसे कल करिये।

श्री पवन कुमार बंसल : इसे अभी खत्म नहीं करना चाहिए, इस पर और समय लगाना चाहिए। कल फ्राइडे है, इसे जल्दबाजी में खत्म नहीं करना चाहिए।â€¦(व्यवधान)

सभापति महोदय : सदन की यह इच्छा है कि इसे कल या आगे, जैसा निर्धारण हो, जारी रखा जाए। मै माननीय सदस्य कटारिया जी से निवेदन करूंगा कि वह कल अपना भााण जारी रख सकेंगे।

श्री रतन लाल कटारिया : सर, मैं जानना चाहूंगा कि कल यह किस समय आयेगा।

सभापति महोदय : कल जब भी यह बिजनेस में आयेगा अथवा अगर यह कल नहीं आता है या सोमवार को आता है, या जब भी यह बिजनेस में आयेगा, आप इस पर बोलेंगे।

The House stands adjourned to meet again tomorrow at 11 A.M.

18.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock

on Friday, July 19, 2002/Asadha 28, 1924 (Saka).